

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2238
ANSWERED ON:14.03.2008
ANNUAL RETURNS UNDER COMPANIES ACT
Dube Shri Ramesh

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether a sizeable number of companies have not filed their annual returns as envisaged under the Companies Act, 1956;
- (b) if so, the details thereof; and
- (c) the steps taken by the Union Government to ensure strict compliance of the Act in this regard?

Answer

MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

- (a) Yes, Sir.
- (b) A statement is enclosed as Annex;
- (c) In cases of non-compliance with the provisions of the Companies Act, 1956 in so far as it pertains to filing of statutory annual returns, the Ministry has taken various steps including facilitation in filing such returns on-line with the implementation of e-Governance programme, striking off the names of defunct/ inactive/ non-compliant companies from the Registry, issuance of show cause notices and filing of prosecutions, wherever merited, in accordance with the provisions of the Act. As a result of the above, there has been improvement in the compliance rate in filing of Annual Returns during the period of last three years.